THE HIGH COURT OF MEGHALAYA: SHILLONG NOTICE

Dated Shillong, the 29th OCTOBER, 2024

No.HCM.III/166/2019-Judl./Part-1/514: With effect from 4th November, 2024, in enforcing Chapter III of the Video Conferencing Rules dated 30th September, 2020 of the High Court of Meghalaya, all stakeholders are reminded that the Schedule II request form is to be filled up and submitted specifying the reason for video conferencing as required under SI.No.7 thereof before 02:00 PM of the day preceding the date for listing of a proceeding with the Joint Registrar (Listing). Only upon receipt of this form properly filled up shall the Court through the Joint Registrar (Listing) grant permission to a party seeking video conferencing. To be entertained, such reasons must relate to advance age of learned counsel, health issue of learned counsel, significant inconvenience caused in physical appearance because of frequent adjournments, short hearings and thereafter adjournments, parallel commitments of learned counsel in another Court and so on.

Physical appearance is encouraged.

BY ORDER

JOINT REGISTRAR (LISTING)

Memo. No.HCM.III/166/2019-Judl./Part-1/514A Copy to: -

Dated Shillong, the 29th October, 2024

- 1. The Registrar—cum—PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, Additional Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Registrar (Judicial Service) cum CPC, High Court of Meghalaya, Shillong for favour of kind information.
- 8. The Member Secretary, Meghalaya State Legal Services Authority for favour of kind information.
- All District & Session Judges, Meghalaya for favour of kind information.
- 10. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 11. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 12. The Assistant Registrar, I/c. Establishment Section, High Court of Meghalaya, Shillong for information.
- 13. All Court Masters concerned for information and necessary action.
- The System Analyst, High Court of Meghalaya, Shillong for uploading on the Official Website.
- Office File.

JOINT REGISTRAR (LISTING)

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